

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 3081/2024 in C.P. (IB)/341(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

NAME OF THE PARTIES:-

Anil Kashi Drolia
IN THE MATTER OF
Bank of Maharashtra

V/s

**Mrs. Kirti Gopal Sarda (Personal Guarantor of
M/S Agro Pride Private Limited)**

**Section: Application under any other provisions- IBC U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA 3081 of 2024:- Counsel, Manoj Kumar Mishra appeared for the Applicant/Resolution Professional. This Application is filed by the RP for placing on record report u/s 99 of the IB Code, 2016 which is annexed with the present Application. The said report is taken on record, no order is called for. Accordingly, **IA 3081 of 2024** is **allowed** and **disposed of**.

Counsel, Rohit Giri I/b. Chaitanya Nikte appeared for the Financial Creditor through VC. It has been pointed out by the Counsel for the RP that a copy of the said report has been served upon the Personal Guarantor and proof of service of the report upon the Personal Guarantor has also been attached with the present Application. In view of the above submission, **Registry is directed** to issue notice to the Personal Guarantor intimating the next date of hearing and file track consignment report at least two days

before the next date of hearing. Further Personal Guarantor is directed to file reply/objection, if any, against the report of the RP by serving an advance copy on the other side at least two days before the next date of hearing. List the present Company Petition on **18.06.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)